

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2511/2019

(Arising out of impugned final judgment and order dated 28-09-2018 in CRLA No. 781/1997 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

PYARE LAL DIXIT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA 32221/2019-PERMISSION TO FILE ADDL. DOCUMENTS and IA 32232/2019-EXEMPTION FROM FILING O.T.)

Date : 22-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Aseem Chandra, Adv.
Mr. Vivek Singh, Adv.
Mr. Shailendra Kumar Mishra, Adv.
Mr. Ashutosh Jha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the matter for final disposal on 30.04.2019.

Reply may be filed in the meantime.

(SUSHIL KUMAR RAKHEJA)
AR CUM PS

(ANAND PRAKASH)
BRANCH OFFICER